

**IN THE HON'BLE HIGH COURT OF DELHI AT NEW DELHI  
CRIMINAL ORIGINAL JURISDICTION  
WRIT PETITION (CRL.) NO. 1429 OF 2020  
UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA**

**IN THE MATTER OF:**

**MOHAMMED ZUBAIR**

**... PETITIONER**

**VERSUS**

**STATE OF GNCT & ORS.**

**...RESPONDENTS**

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.**

**2**

**ADVOCATE FOR THE RESPONDENT NO. 2:**

**ANINIDTA PUJARI**

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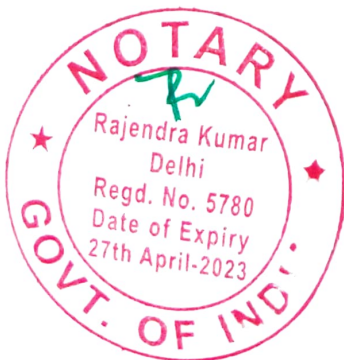
... RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT**

**NO. 2**

I, G. Suresh, S/o Late Shri S. GanpathyPoty aged about 50 years, presently working as Assistant Director, National Commission for Protection of Child Rights at 5th floor, Chanderlok Building, 36, Janpath, New Delhi-110001 do hereby solemnly affirm and declare as under:

1. That the Respondent No. 2 in the above-mentioned writ petition is Shri Priyank Kanoongo, Chairperson of the National Commission for Protection of Child Rights (in short NCPCR). That in my above-mentioned official capacity, I have been authorized by Respondent No. 2 to swear the present additional affidavit and I am well versed with the facts and circumstances of the case on the



basis of official records and as such competent and authorized to affirm this affidavit.

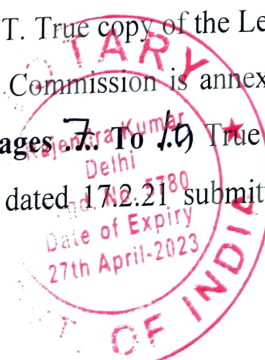
2. That the petitioner has preferred the present Writ Petition under Article 226 of the Constitution of India for direction to the Respondent No. 1 to supply the copy of the FIR registered against him, quash the said FIR, pass an order directing the Respondents to not take any coercive action against him and direct the Respondents to pay cost to the tune of Rs. 50 lakhs for harassing and defaming him. Further, the Petitioner has also prayed for direction for initiation of criminal proceedings against answering respondent and respondent no. 3. That in response to the said writ petition, the deponent herein had filed a counter affidavit on behalf of Respondent No. 2 and hence seeks the liberty to refer to and rely upon the said counter affidavit for the purposes of the present affidavit as well and the contents of the said counter affidavit are not repeated herein for the sake of brevity.
3. That the Respondent No. 2 is filing the present additional affidavit to appraise this Hon'ble Court about certain subsequent developments pertaining to the present case as well as to pray this Hon'ble Court to implead Twitter Inc. as a party to the present proceeding to serve the interest of justice.
4. That the Commission in discharge of its statutory obligation, has been following up with Twitter Inc. with regard to the cognizance taken by it under Section 13(1)(j) of the CPC Act, 2005 against a complaint received regarding online threats and repeated incident of stalking of a minor girl on Twitter by the Petitioner herein



bearing Twitter handle @zoo\_bear. The Commission has also been following up the matter with the Delhi Police to seek some action on the post published by the Petitioner containing the picture of minor girl which is still available on Twitter and is violative of Section 74 of JJ Act, 2015, Section 23 of POCSO Act, 2012, Section 228A of IPC and various provisions of IT Act, 2000.

5. In this regard, the Commission had written both to the Delhi Police and Twitter Inc. on 07.07.2021 and 12.08.2021 respectively requesting them to inform about the action taken on the post published on Twitter handle of the Petitioner.

6. That the Delhi Police, in response to the Commission's letter dated 07.07.2021 has provided a copy of Kalandara u/s 175 of CrPC filed before the Ld. Court of CMM, Patiala House Court wherein the Ld. Court has observed that Twitter Inc. after prolonging the matter for 06 months has requested to seek the necessary information required for investigation by the Delhi Police in this case under MLAT. It is noted by the Ld. Court therein that Twitter Inc. is intentionally denying to provide the requisite information to a public servant which they are legally bound to provide and shielding the suspects/alleged person and hampering the investigation of the case by asking for MLAT. True copy of the Letter dated 7.7.2021 issued by the Respondent Commission is annexed hereto and marked as **Annexure R 1 ( Pages 7. To 1.0 )** True copy of Kalandara under Section 175 CrPC dated 17.2.21 submitted by Delhi Police vide



letter dated 15.7.21 is annexed hereto and marked as **Annexure R 2 ( Pages .11 to 14)**

7. That in response to the Commission's letter to Twitter Inc, it has been informed to the Commission that another review of the tweet on Twitter handle of @zoobearis against their policies and applicable law and that it has specifically reviewed content under their Private Information Policy as well. Twitter Inc has informed that the image of the child in the subject-post is pixelated or blurred. Twitter Inc has further informed that it is undertaking a further qualitative assessment of the subject-post and if necessary, will take action in accordance with its Terms of Service and policies. True copy of the reply of Twitter Inc. dated 18.8.21 is annexed hereto and marked as **Annexure R 3 ( Pages 15 To 19)**
8. The Respondent No. 2 draws the attention of this Hon'ble Court, to the fact that the post that is violative of the provisions of JJ Act, POCSO Act, IPC and various provisions of IT Act, 2000 is still available on Twitter and that Twitter is not cooperating with the law enforcement agencies and is not following the law of the land by not taking any action against the said impugned post. In such circumstance, it is most humbly prayed that, this Hon'ble Court may kindly implead Twitter Inc. as a party to the present proceeding. It is humbly submitted that, such impleadment is imperative in view of the fact that, despite the order of this Hon'ble Court dated 09.09.20, directing Twitter Inc to cooperate in the investigation, it has failed to do so. Hence, the Respondent Commission, which is duty bound to protect the interest/ rights of





children is filing the present additional affidavit to appraise this Hon'ble Court about the further developments in the matter, and to pray this Hon'ble Court to pass directions as prayed for in the interest of justice. Moreover, such impleadment of Twitter Inc to the present proceeding, shall not prejudice anyone.

9. Therefore, in the light of aforesaid paragraphs and keeping in view of the need to protect dignity of the minor girl child, the deponent prays for direction to Twitter Inc. to remove the impugned post from their platform in order to protect the identity of the girl child.

10. That the facts/ submissions made in the present affidavit are true and correct and are based on official records pertaining to the case, the cognizance of which has been taken by the Commission in reference to its powers under the CPCRA Act. That the annexures filed along with the present additional affidavit are true copy of their respective originals. That the present additional affidavit is filed bonafide and in the interest of justice.

*G. Suresh*

**DEPONENT**

जी. सुरेश / G. SURESH  
सहायक निदेशक / Assistant Director  
राष्ट्रीय बाल अधिकार संरक्षण आयोग  
National Commission for Protection of Child Rights  
महिला एवं बाल विकास मंत्रालय  
Ministry of Women & Child Development  
भारत सरकार, नई दिल्ली / Govt. of India, New Delhi

**VERIFICATION**

Verified at New Delhi on this 15<sup>th</sup> Day of September, 2021 that the declaration contents of the present additional affidavit are true and

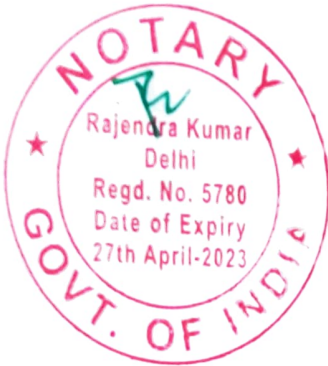


correct as per information derived from official record, no part of it is false and nothing material is concealed therefrom.

*Handwritten signature*

**DEPONENT**

जी. सुरेश / G. SURESH  
सहायक निदेशक / Assistant Director  
राष्ट्रीय बाल अधिकार संरक्षण आयोग  
National Commission for Protection of Child Rights  
महिला एवं बाल विकास मंत्रालय  
Ministry of Women & Child Development  
भारत सरकार, नई दिल्ली / Govt. of India, New Delhi



*12/9/21*

BEFORE ME  
RAJENDRA KUMAR  
NOTARY, DELHI-R-5780  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND, NEW DELHI  
Register Pg./Sl. No.....  
Mobile No.: 9899446209

**15 SEP 2021**

RAJENDRA KUMAR, NOTARY, Reg. No. 5780  
F No.-5(486)  
EMPOWERED TO ADMINISTER THE OATH  
SECTION 139 OF CPC 1908  
SECTION 297 OF CRPC 1973  
DELHI HIGH COURT RULES 1967  
PART-6, CHAPTER XVIII-227  
EVIDENCE BY AFFIDAVIT BEFORE NOTARY  
SUPREME COURT RULES, 2013  
ORDER IX-7

*w*

*w*

**15 SEP 2021**  
**107**

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE  
DEPONENT EXECUTANT WHO IS SEEMED PERFECT TO  
UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT  
DELHI ON ..... IDENTIFIED BY

**15 SEP 2021**

IDENTIFY THE EXECUTANT/DEPONENT WHO HAS  
SIGNED IN MY PRESENCE

*Handwritten signature: Dr. Anandita Aggarwal*

IDENTITY THE EXECUTANT / DEPONENT  
WHO WAS SIGNED IN THE PRESENCE OF



## Email

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**complaint against Twitter Communications India Private limited for allowing posts and videos with violation of child rights to be published on its platform reg.**

---

**From :** registrar.ncpcr <registrar.ncpcr@nic.in>

Wed, Jul 07, 2021 01:54 PM

**Subject :** complaint against Twitter Communications India Private limited for allowing posts and videos with violation of child rights to be published on its platform reg.

 1 attachment

**To :** ACP CYBER CELL <acp.cybercell@delhipolice.gov.in>

**Cc :** Priyank Kanoongo <cp.ncpcr@nic.in>, Harsha Garg <cllegal.ncpcr@nic.in>, Nidhi Sharma Kaushik <nidhi.ncpcr@nic.in>

Respected Sir,

I am directed to send the attached letter for your information and necessary action.

With Regards  
PS to Registrar

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 **letter to dcp.pdf**  
3 MB

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सत्यमेव जयते

अनु चौधरी  
Anu Chaudhary  
रजिस्ट्रार  
Registrar

NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS  
राष्ट्रीय बाल अधिकार संरक्षण आयोग  
GOVERNMENT OF INDIA  
भारत सरकार



F.No. 32-16/2021/NCPDR/LC/Cyber Cell

Date-07.07.2021

To,

Shri Anyesh Roy,  
DCP, Cyber Cell,  
Delhi Police  
Ph: 099100 91858  
E-mail: [acp.cybercell@delhipolice.gov.in](mailto:acp.cybercell@delhipolice.gov.in)

**Subject- "Complaint against Twitter Communications India Private Limited for allowing posts and videos with violation of child rights to be published on its platform"**

This is with reference to the Commission's letter dated 29.05.2021 and the action taken report dated 29.06.2021 received from your good offices informing about the action taken against Twitter India.

2. The Commission vide the aforementioned letter and subsequent communications informed about inquiry undertaken by the Commission against the Child Sexual Abuse Material available on Twitter and other violations of child rights being committed on Twitter platform. The Commission has taken cognizance under Section 13(1)(j) of the Commissions for Protection of Child Rights Act, 2005 on various complaints received against content being published on Twitter and other malicious activities amounting to violations of provisions of Juvenile Justice (Care and Protection of Children) Act, 2015, Protection of Children from Sexual Offences Act, 2012 and other provisions of the Indian Penal Code, 1860. Presently, it has been informed to the Commission that an FIR under Section 11 and 12 of the POCSO Act, 2012; Section 292 of IPC read with Section 67, 67A and 67B of the Information Technology Act, 2000 has been registered against Twitter for these violations.

3. The Commission would like to further inform that Twitter, in addition to these aforementioned violations is also in violation of Section 15 and 19 of the POCSO Act, 2012. Section 15 of the POCSO Act, 2012 provides punishment for storage of pornographic material involving child and Section 19 provides for mandatory reporting of offences committed under the POCSO Act, 2012. It incurs a mandatory responsibility on any person who has apprehension that an offence under the POCSO Act is likely to be committed or has knowledge that such an offence has been committed to



report about the same to the concerned authorities. If any person is in violation of Section 19 of the POCSO Act, then that person shall be liable to punishment as provided under Section 21 of the POCSO Act, 2012.

4. In the FIR registered by the Delhi Police against Twitter and the investigation undertaken therein, the Commission has observed that the violations of Section 15 and 19 of the POCSO Act have not been incorporated. The social media platform of Twitter is a safe harbour for perpetrators to post CSAM, where many links are within the reach of the users and they can obtain such kind of material through different Handles. These Twitter Handles also provide the links to WhatsApp groups through which this material can be obtained on WhatsApp Chats. It was also observed by the Commission that the Toolkit for Deep and Dark web (pertaining to more links to porn sites and child pornographic material on the internet) was also available on Twitter. Thus, giving access to all including children to obtain such material. However, the Commission, in its inquiry had observed that Twitter had not devised any mechanism for compliance of reporting of such illegal material on its platform, even though the provisions of the POCSO Act impose a compulsory requirement on the person to report about such offences under POCSO Act and pornographic material involving children. Not only this, but Twitter had also not informed the Commission about any mechanism which would prohibit publishing of such illegal material on its platform or Twitter's policy on banning or removing such content/twitter handles from its platform.

5. Further, it is also pertinent to note that Twitter by allowing such illegal material on its platform is in violation of the provisions of the law of the land including Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 and Section 79 of the Information Technology Act, 2000. Also, as per Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 all intermediaries i.e. social media platforms have to appoint a Resident Grievance Officer and a Chief Compliance Officer to deal and redress complaints and for ensuring compliance of the provisions of the IT Act, 2000 and its Rules. The Commission has been made aware that Twitter has not yet complied with these requirements as per Rules, 2021 and has not appointed any resident grievance officer and chief compliance officer yet, thereby meaning that Twitter does not acquire intermediary status in India. Therefore, it is important that necessary action must be taken against Twitter India to allow such CSAM and other material related to it to be widely circulated on its platform and non-compliance of Section 19 of the POCSO Act, 2012.

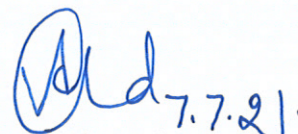


6. The Commission, accordingly requests your good offices to look into the aforementioned issues highlighted above by the Commission and to investigate Twitter for violations of Section 15 and 19 of the POCSO Act, 2012 as well. **The Commission further requests that as informed by your good self in the summon proceedings held before the Commission, the application filed against Twitter under Section 175 of the IPC may also be shared with the Commission.**

7. It is requested that an action taken report in the matter may be sent to the Commission within 03 days.

This issues with the approval of Competent Authority.

Yours Sincerely,



(Anu Chaudhary)  
Registrar, NCPCR





**OFFICE OF THE DEPUTY COMMISSIONER OF POLICE**  
**CyPAD, SPECIAL CELL**  
**CyPAD BUILDING, SECTOR-16C, DWARKA, NEW DELHI-110075**

Tel. No. 011-20892631

No. 1105 /SO/DCP/CyPAD, Special Cell, dated New Delhi, the 15/07/2021

To

The Registrar,  
NCPCR  
5<sup>th</sup> Floor, Chanderlok Building,  
36 Janpath, New Delhi-110001

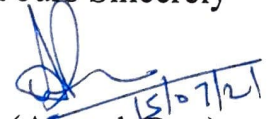
Madam,

Kindly refer to your email dated 07/07/2021 regarding complaint against Twitter Communications India Private Ltd. for allowing posts and videos with violation of child rights to be published on its platform. In this regard, it is intimated that a Notice has already been served to Twitter for information related to compliance of provisions of Sec.19 of POCSO Act.

It is further requested that URL of content related to CSAM available on Twitter may kindly be shared with this office as the perusal of the active links in the screen shots provided by the Commission earlier with email dated 28/06/2021 did not reveal any CSAM.

As desired, a copy of the Kalandara u/s 175 IPC filed against Twitter Inc. is enclosed.

Yours Sincerely

  
(Anyesh Roy)

DCP/Cyber Crime Cell

Copy for information to:

1. Jt. CP, Cyber & Technology
2. ACP/CyPAD-1, Cyber Crime Unit, Dwarka

IN THE HON'BLE COURT OF DR. PANKAJ SHARMA,  
CMM, PATIALA HOUSE COURT, NEW DELHI

Case FIR No.194/20 Dated 09/08/20 U/S 67/67A IT Act, P.S. Special Cell,  
 New Delhi

IN THE MATTER OF:

6452/21

S/T : Insp. Arun Verma, CyPAD/ Special Cell,  
 Sector-16C, Dwarka, New Delhi

S/V : **Twitter Inc. USA**  
 Through its  
 1. CEO Mr. Jack Dorsey at 1355 Market  
 Street, Suite 900, San Francisco, CA 94103  
 U.S.A. and,  
 2. Managing Director. (India Operation) Mr.  
 Manish Maheshwari at TEC Qutab, Level  
 1, Crescent Building, Lado Sarai Mehrauli,  
 New Delhi -110030.

**Subject: - Kalandra U/s 175 IPC**

Hon'ble Sir,

It is submitted that Case FIR No. 194/2020, dated 09/08/2020 u/s 67/67A IT Act PS Spl. Cell was registered on the complaint of Sh. Raman Gaur, Sr. Consultant of the National Commission for Protection of Child Rights (NCPCR) which is a statutory body established by an Act of Parliament, the Commission for Protection of Child Rights Act, 2005.

The complainant has alleged that one Mohammed Zubair bearing Twitter handle @zoo\_bear is harassing, threatening and stalking minor daughter of Shri Jagdish Singh online. Followers of Mohammed Zubair have also tweeted indecent and disgraceful comments on the minor girl's pictures. One of the followers of Mohd. Zubair, Neolardo Pindiwala @de\_real\_mak made highly objectionable comment on the Tweet made by Mohd. Zubair.

*Certified*

*A*

**ADITYA GAUTAM**  
 Assistant Commissioner Of Police  
 CYPAD, Special Cell  
 New Delhi-110075



During investigation, role of Mohd. Zubair and his followers is to be investigated.

During investigation, a DO letter was sent on 10/08/2020 to Twitter to provide registrant details etc. of Twitter handles 1. @zoo\_bear 2. @de\_real\_mak. In response to above said DO letter an Automated response from Twitter was received in which they have mentioned that, " *This automated response confirms receipt of your information request for account information to Twitter regarding user(s) @zoo\_bear (first user identified in your request). Your request has been escalated to the appropriate team and will be reviewed and responded to as soon as possible. Please refrain from submitting duplicate requests as this may slow down the assessment of your original request.*"

In the meanwhile, Mohd. Zubair filed Writ Petition (CrI) No. 1429/2020 in Hon'ble Delhi High Court for quashing of the FIR, etc. Hon'ble Delhi High Court vide its order dated 09/09/2020 directed Twitter India to cooperate with officials of Delhi Police to expedite the replies to the queries raised by Delhi Police and also directed that till then no coercive action be taken against the petitioner. Now, next date of hearing is fixed for 19/02/2021.

On 14/09/2020, reply from Twitter was received and in their reply they have mentioned that " *Twitter reviews each request for account information on a case by case basis. Based on our review of your request, we are unable to respond to your legal request at this time and ask that you please provide more context or additional information by responding directly to this email*" but they did not provide the registrant details of alleged Twitter handles for investigation purpose:

Thereafter, a reminder DO letter dated 11/11/2020 was sent to Twitter for registrant details of alleged Twitter handle @zoo\_bear and @de\_real\_mak and in this regard no reply has been received from Twitter.

On 09/12/2020, alleged URLs were submitted to Twitter for review and also requested for registrant details of alleged Twitter handles but Twitter did not provide the registrant details of alleged Twitter handles for investigation purpose.

*Certified*  


**ADITYA GAUTAM**  
 Assistant Commissioner Of Police  
 CYPAD, Special Cell  
 New Delhi-110075


On 25/01/2021, reminder was again sent for the registrant details of alleged Twitter handles. On 05/02/2021, Twitter replied that "Based on our review of the account and all the information provided in your request, we are unable to respond to your local legal process and your request must be made pursuant to a mutual legal assistance treaty through the courts of Ireland or the United States, or by way of a letter rogatory".



First DO letter u/s 91 Cr.P.C. was sent to Twitter on 10/08/2020 for providing registrant details of alleged Twitter handles and subsequently several reminder letters dated 11/11/2020, 09/12/2020 and 25/01/2021 were sent to Twitter for providing registrant details of the alleged Twitter handles.

The requisite information is required for investigation of a case registered in India and being investigated in India which is subject to jurisdiction of Courts based in India. The alleged tweets have been made by Indian citizens by using a computer source based in India and against Indian citizens. After lingering on for a period of 06 months, Twitter is asking for request under MLAT which is a complex inter-governmental time consuming process and it will take several more months to process the MLAT. Knowing fully that record of IP address is available for a period of only one year, Twitter is asking for MLAT and in this way Twitter is intentionally denying to provide requisite information to a public servant which they are legally bound to provide. The requisite information is available with Twitter and they are denying the requisite information and shielding the suspects/alleged person and hampering the investigation of the case by asking for MLAT.


Now action u/s 175 IPC is being initiated against Twitter Inc. USA through its CEO Jack Dorsey and Managing Director (India Operation) Manish Maheshwari. Kalandara u/s 175 IPC is being submitted for trial please.

Submitted please

  
17/02/21  
(Insp. Arun Verma)  
CYPAD/Spl. Cell

certified   
forwarded please 

**ADITYA GAUTAM**  
Assistant Commissioner Of Police  
CYPAD, Special Cell  
New Delhi-110075

6.4.21  
ACP/CYPAD 

Email

**Fwd: Case# 0223751580: Online threats and repeated incident of stalking of a Minor girl on Twitter by Mohammed Zubair (@zoo\_bear) and his followers who were posting indecent and disgraceful comments on the minor girl pictures on Twitter. [ ref:\_00DA0K0A8.\_5004w2CpC6x:ref ]**

**From :** registrar.ncpcr <registrar.ncpcr@nic.in>

Thu, Aug 19, 2021 10:52 AM

**Subject :** Fwd: Case# 0223751580: Online threats and repeated incident of stalking of a Minor girl on Twitter by Mohammed Zubair (@zoo\_bear) and his followers who were posting indecent and disgraceful comments on the minor girl pictures on Twitter. [ ref:\_00DA0K0A8.\_5004w2CpC6x:ref ]

 1 attachment

**To :** Priyank Kanoongo <cp.ncpcr@nic.in>, Harsha Garg <cllegal.ncpcr@nic.in>, Nidhi Sharma Kaushik <nidhi.ncpcr@nic.in>

**From:** support@twitter.com

**To:** "registrar.ncpcr" <registrar.ncpcr@nic.in>

**Sent:** Wednesday, August 18, 2021 6:26:16 PM

**Subject:** Case# 0223751580: Online threats and repeated incident of stalking of a Minor girl on Twitter by Mohammed Zubair (@zoo\_bear) and his followers who were posting indecent and disgraceful comments on the minor girl pictures on Twitter. [ ref:\_00DA0K0A8.\_5004w2CpC6x:ref ]



Dear Madam,

We write in reference to your letter of 12 August 2021. Attached is our response.

Thank you.

Sincerely,

Twitter

[Help](#) | [Privacy](#)

Twitter, Inc. 1355 Market Street, Suite 900 San Francisco, CA 94103



ref:\_00DA0K0A8.\_5004w2CpC6x:ref



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 **India - NCPCR - 12 August response.pdf**  
140 KB

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Dated: 18.08.2021

**BY E-MAIL**

**Smt. Anu Chaudhary,**  
Registrar,  
National Commission for Protection of Child Rights,  
Government of India

**Re: Letter dated 08.08.2020 issued by Mr. Raman K. Gaur, Senior Consultant, National Commission for Protection of Child Rights.**

**Sub: Response to letter dated 12.08.2021 (your ref: F. No. 32-211/2020/NCPCR/LC/)**

Respected Madam,

1. We write in relation to the referenced letter and in response to the subject captioned letter dated 12.08.2021 received from your good offices. At the very outset, Twitter, Inc. (“**Twitter**”) wishes to assure the Commission and your good offices of our continued support in your well-directed efforts towards the effective implementation of various laws framed for the protection of children in India.
2. As you may be aware, Twitter has a zero tolerance policy for child sexual exploitation and adopts a proactive approach to combating sexual exploitation of minors. Following receipt of the referenced letter in August 2020, in relation to the complaint received by the Commission and with such sentiment in mind, an assessment of the content in question was undertaken against our policies, including Twitter’s [Child Sexual Exploitation Policy](#).
3. Pursuant to such assessment of the post by the handle @zoo\_bear, which is in the nature of a repost of a profile picture otherwise available in the public domain, with the image of the child pixelated in this instance, and of comments on the post by other users that you referred to Twitter – Twitter had, by way of its reply dated 25.08.2020, informed the Commission that two tweets referred to it; specifically two comments on the post (the links appear below), were no longer available for access on the Twitter platform. Your suggestion that this

reported content is still available leaves us somewhat perplexed. We have since checked and we wish to re-confirm that the said content is not available (and screenshots are enclosed):

[https://twitter.com/de\\_real\\_mak/status/1291610942006915072](https://twitter.com/de_real_mak/status/1291610942006915072)

<https://twitter.com/syedsarwar20/status/1291455114335490048>

Indeed, we inform you that since our communication of 25.08.2020 this account has been permanently suspended for violation of our Twitter Rules:

[https://twitter.com/de\\_real\\_mak](https://twitter.com/de_real_mak)

And it appears that this account was deactivated by the user operating it at the time of the subject-post:

<https://twitter.com/syedsarwar20>

4. Additionally, pursuant to your letter of 12.08.2021, we undertook another review of the tweet by the handle [@zoo\\_bear](#) against our policies and applicable law. Acting on your expressed concern, we also specifically reviewed that content under our [Private Information Policy](#). In this regard, as noted above, a relevant albeit not exclusive factor is that the image of the child in the subject-post is pixelated or blurred. In any event, Twitter remains committed to undertaking a further qualitative assessment of the subject-post if necessary and will take action in accordance with its Terms of Service and policies.
5. In that connection, as indicated in your letter, Twitter had by way of its reply last year (of 25.08.2020) undertaken to the Commission to review any additional content and/or incorporate any further information from the Commission in its review. We restate that commitment to the Commission and that in the event further context is provided, or specific Tweet URLs or comments on the subject-post are brought to our attention, the same shall be reviewed expeditiously for possible violation of Twitter's Terms of Service and applicable law, and any action taken shall be reported to the Commission.
6. Finally, Twitter takes this opportunity to assure the Commission that Twitter does not view issues related to the protection of child rights as adversarial in nature, much less the instant issue and complaint at hand. To this extent, Twitter remains committed to assisting the Commission in accordance with applicable law. We, therefore, see no debate that sexualized commentaries



directed at the minor child or any minor child amount to a violation of Twitter policies. To such extent, Twitter shall continue to take expeditious steps on reports from you to remove content in question that violates such policies and shall continue to work with and assist the Commission and the law enforcement agencies that are investigating the matter.

7. In the aforesaid circumstances, we trust that this addresses concerns raised by the Commission at this time. Nonetheless, should there be any further concerns with regard to the captioned issue and/or any other issues connected therewith, we continue to remain available to assist your good offices as expeditiously as possible.

In the event you would like Twitter to provide further clarifications and/or reasons in support of what has been stated above, you are welcome to respond directly to this email and we will attend promptly to it.

Thank you.

Yours sincerely,

Twitter Inc.

**Enc.**

